Indian joint ventures abroad, the interest rateg are determined by the market forces and there is no ur iformity $_{\rm c}f$ interest rates and advances.

- (c) l_n view of tl e confidentiality provision that exists h tween a banker and his constituents, the -ate $_0$ f interest charged on advances, $_w$ hi $_n$ is $_a$ n integral part of the terms and conditions of advances, cannot be divulged. Since these loans were given as Foreign Currency loans by some branches outs. ;le Indonesia, these rates are bound to t-e different from rates On loans sanctioned by Indonesian banks in Indonesia in local currency.
- (d) Reserve Bank >f India has reported float the question oi making involvement of a local bank compulsory j_n the financing of joint venturer abroad by branches of Indian banks is tnder examination of Reserve Bank of In lia.

Collaboration for import of Technology

'2150. SI-1RI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be

pleased to state what are the names of the countries whose collaboration has been sought for import of technology and know-how for production and for export, including those where buy-back arrangements are possible, giving details in mis regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): Dining the last three year_s (1984-86), foreign collaborations have bee_n approved *0T import of technology, design, drawings, etc. from over fifty countries as per the statement-I given (See below).

Approvals for foreign collaboration have also been given for unit_s established for 100 per cent export units. Number °* such approvals for the years 1984, 1985 and 1986 is also given in the statement-II *(See* below). Some of these approvals have buy-back arrangements.

Statement-I FOREIGN COLLABORATION APPROVALS

Countrywise distribution for 1984, 1985 and 1986

_ 5	S.No.	Name of the							1984	1985	1986		
	1	Argentina	1				٠,	٠.					1
	2	Australia				٠.		٠.			2	7	7
	3	Austria §						٠.,			8	14	19
	4	Bahamas					٠.	٠.				1	·
	5	Bahrain	4		٠.			٠.	٠.		1	1	1
	6	Belgium	,			٠.		٠.	٠.	٠.	5	10	6
	7	Bermuda				. ′					1	1.	٠.
	8	Brazil .				٠.	٠.			٧.	1	1	
	9	Bulgaria				٠.				<i>.</i> .	4		1
	10	Canada			٠.	٠.					8	18	15

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	Name of the	he co	uatr	^у			والمالة وسير ال		.# .*	1984	1985	1986
11	Cyprus 💥				•			•	•		1	
12	Czechoslovaki	ia			•	•			•	1	6	4
13	Denmark					•				6	12	
14	Dubai 🐇										1	:
15	Egypt				• ,					••		
16	Farao Island					•	•				1	
17	Finland	•								2	5	
18	France .									38	63	4
19	F.R.G.					•				132	187	18
20	G.D.R.									11	12	
21	Holland											
22	Hong Kong					٠				2	5	1
23	Hungary									6	2	
24	Ireland									1	1	
25	Italy .									- 37	59	:
26	Japan .				*	الماريخ	•			78	111	1
27	Jordan .					•					1	
28	South Korea					•					8	
29	Kuwait				٠.	. ·					1	
30	Liberia										1	
31	Luxemburg			. 7	٠					1	·· • •	
32	Malaysia										•	٠.
33	Mexico		•							••	2	
34	Netherland					•	•			14	18	
35	New Zealand	1		,		•	•				.,	
36	Norway.			.,						5	3	
37	Poland .									1	2-	
38											2	
39	-							٠		1		
40										3	6	
41		a.										1-
42										2	3	
43											2	

S.N.	Name of	the c	ountr	1984	1985	1986						
44	Sweden									14	32	30
45	Switzerland	21	18.			*		3(*)		30	44	32
46	Taiwan]	×			(*)		*	(4)		4	7	7
47	Thailand		£			ě	7		•	2	1	
48	U,A,E,	÷.	ē		(6)		*		*	1	1	**
49	U.K	*:				*				123	149	134
50	U.S.A		*		500) w)			144	129	203
51	U.S.S.R.	٠		7	74)			100	*	1	4	5
52	Yugoslavia		ā)			ž.		4	2		6	

Statement-II

Foreign Collaboration Approvals in 100% Export-Oriented Units for the year 1984, 1985 and 1986

Year							N	No. of Cases Approved with Foreign Collaborations.
1984	-	-	 -	100		-		16
1985	100		•	100	- 2	- 5	- 0	14
1986								9

Bofors offer to fufiish Information

2151. SHRI PRAMOD MAHAJAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Piime Minister has stated that offer of Bolor's Vice-President, Mr. Bredin for a delegation to provide to Government infor nation about pay ments made in the Ho* 'itzer deal was not accepted because he felt that Bofors would not be providii g useful information and that the plant gold were in respect of the agei I's global commfc-
- sions;
- (b) whether the Boors Audit Report mentions $_0$ ie agent|peison or a number $^{\prime}$ of the $_m$ and whether 1 ie payments made refer to the Rs. 1700 (rores deal only or other global deals also; $_a$ nd
- (c) whether on July 15, the Ombuds man in Sweden has ca fed for a criminal investigation into charg s that Bofors had paid briebes to Indi; n to obtain the Howitzer contract and their Chief Pro secutor has stated that he would order an investigation into the manner in

which Bofor_s secure an Indian contract; if sOi what is India's reaction iherelo?

THE MINISTER OF DEFENCE (SHRI K. C. PANT): (a) While Bofors, when queried, felt that a visit by a delegation of the Company may be feasible, there was no offer from the Company, nor was t'here any definite indication, that such a delegation would provide the specific information being sought by Govt. Having regard to this position and keeping in view the fact that a joint Parliamentary Committee was likely to be set up to investigate the matter, it was decided that it would be appropriate to emphasise on Bo'fors the need to furnish, through a written reply, vhe entire information already asked for.

- (b) A copy of the Swedish National Audit Bureau Report is enclosed as Annexure (See Appendix CXLTT. Annexure No. 94).
- (c) No communication from the Swedish Government or any of it_s agen cies has been received in the matter.